

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 976 of 1995.

Between

Dated: 12.10.1995.

T.Hema Reddy

...

Applicant

And

1. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
2. The Dy. Chief Mech. Engineer, Carriage Repair Shop, Settipalli (Post), Tirupathi, Chittoor District.

...

Respondents

Counsel for the Applicant

: Sri. K.Sudhakar Reddy

Counsel for the Respondents

: Sri. V.Bhimanna, SC for Rlys.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:..2/-

O.A. 976/95.

Dt. of Decision : 12-10-95.

ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The applicant is the grand-son of Shri T.Iragamma, under the whose lands admeasuring 0.25 cents ~~in~~ Survey No. 846/3 and 9.3 cents under the Survey No. 846/5 was acquired by the respondents for the establishment of Railway Carriage Repair Workshop at Tirupathi. The plea of the applicant is for a direction to the respondents to consider his case for appointment to a suitable post~~s~~ against the land losers quota.

2. Heard Shri K.Sudhakar Reddy, learned counsel for the applicant and Shri V.Bhimanna, learned counsel for the respondents.

3. Several persons whose lands were taken over by the railways for the purpose of construction of Railway Carriage Repair Workshop at Tirupathi approached the Tribunal praying for a direction to the respondents to consider them for employment under the respondents. There is no doubt that the land was acquired in the year 1983 and the claim for appointment is being made at this belated stage in 1995. However, as the ~~case~~<sup>were</sup> of such persons was considered by the railways despite the delay in approaching, this application can be disposed of on similar lines as in the several OAs disposed of earlier.

4. Accordingly, this OA is disposed of with a direction to the respondents to consider the claim of the applicant for giving him appointment in any suitable Group 'D' post for which

he is educationally and otherwise qualified and eligible, provided of course, the respondents are satisfied on the materials furnished by him and also keeping in view the quantum of land acquired and the fact that he is the grand-son of Shri T. Iragamma, whose land was acquired.

5. No costs.

*Anand Singh*  
(A.B. Gorthi)  
Member (Admn.)

Dated : The 12th October 1995.  
(Dictated in Open Court)

*Arshu*  
Deputy Registrar (Judl.)

SPR

Copy to:-

1. The General Manager, South Central Railway, Railnilayam, Sec'bad
2. The Dy. Chief Mech. Engineer, Carriage Repair Shop, Settipally (Post), Tirupathi, Chittoor District.
3. One copy to Sri. K. Sudhakar Reddy, advocate, CAT, Hyd.
4. One copy to Sri. V. Bhimanna, SC for Rlys, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

00-976/95  
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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.P. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 12/10/1995.

M.A./R.A./C.A.NO.

IN

O.A.NO.

976/95

T.A.NO.

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

\* \* \*

Rsm/-

No Spare COPY

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